[Mr. Speaker]

matter the Speaker may ask him to discontinue his speech forthwith. The Speaker may also observe that the Member should not have referred to a matter which was sub-judice. Both the Statements will then be on record but the Speaker cannot and should not order expunction of such words. In the present case, however, I find from the statement of the Home Minister that the position at present is that the police have started investigation on complaints made to them and the statement has not disclosed that any criminal proceedings have in fact been instituted in a court of law. 1 do not, therefore, agree that I am called upon or have the authority to expunge any thing from the statement of the Home Minister.

भी मधु लिमने (मुंगेर) : घष्यक महोदय, भाप ने यह जो निणंय दिया है उस के खिलाफ मैं कुछ नहीं बील रहा हूं लेकिन विलक्त उस के विपरीत काम यहां हुआ अब डा॰ धर्मतेजा के संबंध में यहां पर बहस चल रही बी भीर श्रीमती रणजीत के पत्र का हिस्सा पढ़ा जा रहा था उस वक्त भी उन की यही कहा था। यानी उपाध्यक्ष महोदय को कि ग्रंगर भाष की राय में कोई ऐसा नाक्य भा रहा है कि जो कि न्यायलय के विकार धीन है तो बाप रोकिए लेकिन जैसा कि बाप ने कहा है, कार्यवाही से धगर शब्दों को निकालना है तो उसके शिए जो धमी घाप ने नियम पढ़ा बह है और मेरा ब्याल है डिफेंमेटरी, इन-क्सिंट, धनपालियामेंटी, धनविगनीफाइड इन में से बह कुछ भी नहीं बातो उस को थी फिर कार्यवाही में लाने की क्या करें। बाय के निर्णय से मैं सहबत हूं ।

Mr. Speaker: I will tell Mr. Limaye and other hon. Members of the House that once the Chair has given its decision....

नी मधु निमये : पुर्तावकार मी हो समता है।

यानमा महीययः पुनर्तिपार कर समते हैं मेर्फिन्- —I do not know master I can everrule the Presiding. Officer at that time.

भी नम् किमने : तो चिर कूबरा राज्या हमारे निए रह जाता है नेकिन वह मन-प्लजेंट रास्ता है। इसनिए हम ने कहा कि मार पूर्वाचकर करें।

Mr. Speaker: No, no. I have given my ruling just now. That is clear.

Shri Umanath (Padukkottai): If a thing has taken place without authority, even expunction has taken place without authority, what is the remedy?

Mr. Speaker: Nothing can be done.

भी नम् लिनये : पुनर्तिमार के लिए हमने लिखा है। नहीं तो फिर दूसरा रास्ता रह जाता है वह भक्का रास्ता नहीं है, वह हम नहीं सेना माहते।

12.67 hrs.

RE: QUESTION OF PRIVILEGE

ALLEGATIONS DR. RAM MANORAR LORIA BY SHRI SHEEL BEADRA YAJER

नी नपु सिनये: (मृंगेर): प्रध्यक्ष महोदय, 30 मई, 1967 को राज्य सभा में बोत्तरे हुए एक सदस्य कांग्रेंस पार्टी के सील मज याजी जो ने इस सवन के एक माननीय सदस्य के खिलाफ मंत्रीर खारोप सनावे। (व्यवसाय) .... मैं भाग की इनाखद से, दोझ रहा है। इस बक्तार उन के बाक्षर में :

"When the report of the Vivian Bose Commission was being discussed, even though there were 750 MPs, Sahu Jain did not find a single Member to lament, and Lohia Sahah had to take Rs. I lakin and on receiving that amount, his signatures.

सम्बंध महोदय, यह इतना सरासर झूठा कीर बचत बारोप हैं कि उन के समर्वनार्थ मैं एक ही बाक्य कहना चाहता हूं कि डा॰ बीड़िया साहब ने उस वक्त राज्य सभा के सबस्य वे भीर न लोक सभा के सदस्य वे, इस लिये उन के द्वारा हस्ताक्षर करने का कोई सवास ही नहीं पैवा ही सकता था।

उस के बाद बड़ां विशेवधिकार का सवाल चठाया गया और वेयरमैन के द्वारा उस के बारे में जांच की गई तथा नेयरमैन साहब इस नतीजे पर पहुंचे कि शीलमह बाजी जी ने घपने धारोप की पॉच्ट में कोई सबुत नहीं दिया । मैं, श्रध्यक महोदय, इस बात को मानता है कि घणर डा॰ राम मनोहर लोहिया साहब ने ऐसा काम किया है तो यह बहुत ही थिनीना काम है भीर में मेरे दल के होते हुए भी मैं कहुंगा कि इस सदन को पूरा सधिकार है कि सगर वह ब्रारोप सिद्ध हो जाता है तो उन की इस सदन की सदस्यता से धाप निकाल दीजिये, जैसे कि मदगल साहब को निकाला गया था। क्षेकिन जैसा कि राज्य सभा के चेयरमैन साहब ने कहा है कि इस झारोप की पुष्टि नहीं हो सकी-उस सदन ने क्या किया, कोई कार्यवाही की या नहीं की, मुझें उसके सम्बन्ध में कुछ नहीं कहना है, लेकिन चुंकि जिनके बिसाफ आरोप किया गया था, बढ माननीय सबस्य इस सवन के सबस्य हैं, इस लिये हमारा कुछ कर्तव्य होता है--वे हमारे इस के हैं इस नाते मेरा कर्तव्य है भीर इस सदन के बाध्यक्ष के नाते बापका कर्तव्य है कि इस सदन के हर एक सदस्य के जो प्रधिकार हैं, को प्रतिष्ठा है उस की भाप रक्षा करें. घव इस के सम्बन्ध में हम क्या कार्यवाही कर सकते हैं भीर किस तरह की कार्यवाही कर सकते हैं। उस के बारे में में कुछ कहना भाइता इं। मेच पालियामैन्ट्री प्रैक्टिस को देखिये, उस के पृष्ठ 145 पर इस के सम्बन्ध में व्यवस्था वी गई है ---

Complaints against members of effects of the other Ebuse:

The leading principle which appears to pervade all the proceedings between the Houses of Parliament is that there shall subsist a perfect equality between them, and that they shall be in every respect, totally independent one of the other. Hence it is that neither House can claim, much less exercised, any authority over a member of the other. Neither House Parliament can take upon itself punish any breach of privilege or contempt offered to it by any member of the other House. If any complaint is made against any individual member or against any of the officers of the other House, the usual mode of proceeding is to examine into the fact and then lay a statement of that evidence before the House of which the person complained of is a member or officer.

In a recent instance, after a complaint had been made in the Commons of a speech delivered outside the House by a member of the House of Lords.....

Mr. Speaker: The words are "out-side the House".

## बी मधु सिमये : प्राप भागे सुनिये----

".... a motion was made to refer the matter to the Committee of Privileges, but was withdrawn after the Speaker had announced that he had received a letter of apology from the Peer concerned, which he read to the House."

## भापके पास कोई माफीनामा नहीं भाया ।

"When a member, officer, or servant of either House has been guilty of any offence either against the other House or against its members, which would be punishable by the latter if committed by one of its own members, officers, or servants, it is the duty of the House to which such offender belongs, upon being apprised of the fact to take proper measures to inquire into and punish the offence in a proper manner."

## [भी मध मिलवे]

भीर भाप ने उस बिन खुद दोनों सदनों को मिला कर जो 1954 में कमेटी बनाई थी, उस का भापने निर्णय पढ़ा भीर कहा कि भ्रमी भी वह हमारे ऊपर बन्धनकारक है। वह निर्णय इस अकार है....

Mr. Speaker: It has been read a number of times.

भी मणु लिल्लयेः: मैं ज्यादा नहीं पढ़ता हूं---

"When a question of breach of privilege is raised in any House in which a member, officer or servant of the other House is involved, the Presiding Officer shall refer the case to the Presiding Officer of the other House."

धव पहले धापको यह फैसला करना है कि इस तरह का धारीप करने से इस सदन के माननीय सदस्य के विशेषाधिकार का भीर इस कारण इस सदन के विशेष धिकार का, भंग हुन्ना है या नहीं। यदि ग्रापकी राय है कि भंग हग्रा है तो---मैं यह नहीं कहता हूं कि शील भद्र-याजी जी को हमारा यह सदन या इस सदन की कमेटी दिण्डट कर सकती है, यह मैं नहीं कह रहा हं---माप राज्य समा के .चेयरमैन को लिख सकते हैं कि हमारे माननीय सदस्य के विशेषाधिकार की प्रवहेलना हुई है, उनकी प्रतिष्ठा को धक्वा लगाया गया है. इस लिये बाप बपने ही सदस्य का धपमान हवा है, ऐसा मान कर उस के बारे में उचित कार्यवाही करें। इतना भाष उन को सिखें। यदि भाप ऐसा करते हैं तो फिर मझे कुछ नहीं कहना है।

Mr. Speaker: This matter was first raised by Shri Sent Bux Singh a fortnight ago and I thought I could convince him that the privilege of that House is as much sacrosanct as the privilege of this House. Then, myself and Shri Fernandes discussed

this matter in the Chamber a number of times. I tried to give as much chance as possible to Members, either on the Congress side or on the Opposition to convince me or get themselves convinced by me about this point, As I said, Shri Fernandes did discuss it with me two or three times with the assistance of the Secretary and also of all groups here. The point now is, this House could take notice of it if the speech had been made, as in the case of Shri Arjun Arora, outside the House, In the British Parliament also, the case to which Shri Limaye referred, a Member of the House of Lords made the speech outside the House. Therefore, the Parliament could take note of it. Here the position is a little different. An hon. Member of Rajya Sabha made a speech on the floor of that House. The person against whom he made the allegation is an hon Member of this House. The point was raised by that House itself that it should be referred to the Privileges Committee. That House took notice of it. It is not as though they did not take notice of it at all. Then the Chairman said that he would look into the matter, he called the Member who made the allegation, directed him to produce evidence and when that hon. Member of the other House could not produce satisfactory evidence to the satisfaction of the Chairman, he said that there was absolutely nothing, the allegation was not proper-he used some adjective, I do not know the proper wording of

बी जबु जिलवे : सैटिस्पैन्टरी शब्द कहां से जावा है, वेबरमैन के भावम में ऐसा कोई नहीं है ।

Mr. Speaker: Therefore, it has been disposed of by the Chairman. Suppose we begin taking it up in this House, it should not ultimately become a controversy between the two Houses. The Chairman has given a decision

already. To whom am I to wirite? I am to write to the Chairman.

बी मचु लिनवे : घड्यक्ष महोदय, मैंने इस निये घाकोप किया कि उस से ऐसा लगता है कि उनका सबूत वह सन्तोयजनक नहीं है । मगर सबूताही नहीं था, सबूत कहां से घायेगा ।

Mr. Speaker: I am to write to the Chairman who has already looked into it and given a decision.

**की वर्षु लिवये** : उन की माफी मांगनी चाहिये ।

Mr. Speaker: Order, order. You have had your say, you must hear me also. As I said, I tried to convince hon. Members or get convinced by them. Linn I gave per mission to Shri Limaye to raise it because I myself had some doubt after discussing it for fifteen days so that the whole House may know about the fact. I disallow it because the Chairman has already given a decision and I do not want to refer it to the same Chairman to take it up again.

Shri S. M. Banerjee (Kanpur): Why should he not apologise?

बी बचु निमये: घष्यक्ष महोदय, यह बहुत बतरनाक चीज हो रही है कि ये लोग विशेषाधिकार समिति के सामने जाने के जिये तैयार नहीं हैं, हम की जाने देने के लिये भी तैयार नहीं है, घाबार यह संसद किस से तरह चलेगी।

12.18 hrs.

PAPERS LAID ON THE TABLE

University Grante Commission Returns and Information (Amendment) Rules, etc.

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Table:—

(1) (i) A copy of the University Grants Commission Returns and Information (Amendment) Rules, 1966, published in Notification No. S.O. 504 in Gazette of India dated the 19th February, 1966, under sub-section (3) of section 25 of the University Grants Commission Act, 1956,

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library, see No. LT-789/67].
- (2) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1965-66, along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library, see No. LT-790/67].
- (3) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1964-65. [Placed in Library, see No. LT-791/67].
- (4) A copy of the Certified Accounts of the Central Institute of English, Hyderabad, for the year 1984-65, along with the Audit Report thereon. [Placed in Library, see No. LT-791/67].

INDIAN FOREST SERVICE (RECRUITMENT)
SECOND AMENDMENT RULES, etc.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, I beg to lay on the Table:—

(1) A copy of the Indian Forest Service (Recruitment) Second Amendment Rules, 1967, published in Notification No. G.S.R. 913 in Gazette of India dated the 17th June